

2. The discussions led to a greater understanding on both sides of the benefits particularly of the Limited Payments Arrangement for trade between the two countries.

3. It was recognised that the Limited Payments Arrangement was as good as trade under any free foreign exchange arrangement. It was noted that exports under the Limited Payments Arrangement would qualify for all the normal export benefits like refund of excise duty, duty draw-back, import replenishment etc. and that it would therefore be in the mutual interest of both India and Bangladesh to buy and sell at internationally competitive prices.

4. Accordingly,

(i) the price at which one country expects to buy an article from the other would correspond to the price at which it buys similar articles from third countries; and

(ii) the price at which one country expects to sell an article to the other would correspond to the price at which it sells similar articles to a third country.

REQUIREMENT AND AVAILABILITY OF CHEMICAL FERTILIZERS

433. SHRIMATI PRATIBHA
SINGH :

SHRI KALI MUKHERJEE :

Will the Minister of PETROLEUM
AND CHEMICALS be pleased to state :

(a) the estimated annual requirement and availability of chemical fertilizers in the country and the corresponding estimated figures at the end of the Fourth Five Year Plan ;

(b) the details of the proposals under Government's consideration for setting up new factories and for expansion of the existing units ; and

(c) by what time the country is likely to become self-sufficient in respect of chemical fertilizers ?

THE MINISTER OF LAW AND
JUSTICE AND PETROLEUM AND
CHEMICALS (SHRI H. R. GOKHALE) :

(a) Lakh tonnes

	Estimated requirements (Consumption)		Availability (Indigenous Production)	
	N	2P05	N	2P05
1972-73	21.57	6.69	12.00	3.77
			to	to
			13.00	4.09
1973-74	25.63	8.43	15.01	4.50
			to	to
			16.41	4.90

(b) The required information is given in the attached statement. [See Appendix LXXXI, Annexure No. 28]

(c) The objective is to work towards self-sufficiency in fertilizers by about 1976-77.

VACANCIES OF JUDGES IN HIGH COURTS

434. SHRI K. CHANDRASEKHARAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of vacancies of Judges in each of the High Courts in the country ; and

(b) the steps taken to fill up these vacancies ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) A statement showing the vacancy position in each of the High Courts is attached.

(b) Proposals to fill vacancies in some of the High Court have already been received and are under consideration. In respect of the other High Courts, the State authorities have been reminded to expedite their proposals.

STATEMENT

Name of the High Court	Vacancies
1. Allahabad	10
2. Andhra Pradesh	3
3. Bombay	12 (including seven new Posts recently sanctioned)
4. Calcutta	4
5. Delhi	1
6. Gauhati	...

Name of the High Court Vacancies

7. Gujarat	1
8. Himachal Pradesh	...
9. Jammu & Kashmir	...
10. Kerala	1
11. Madhya Pradesh	5
12. Madras	2
13. Mysore	1
14. Orissa	1
15. Patna	7
16. Punjab & Haryana	...
17. Rajasthan	...
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WAGONS FOR CARRYING CEMENT TO WEST BENGAL

435. SHRI PRANAB KUMAR MUKHERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) the number of wagons which are at present engaged in carrying cement from other States to West Bengal ; and

(b) what is the month-wise break-up of wagon requirement and actual supply by the Railways during the last six months for the purpose of carrying cement from other States to West Bengal ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Wagons are not earmarked to any particular State, nor is information available regarding the number of wagons engaged in a particular movement at any time.

(b) The total number of wagons loaded for West Bengal during the six months January to June, 1972 was as follows :—

Month	B. G.	M. G.
January	25541/2	114
February	2020	191
March	24761/2	338
April	24351/2	90
May	2009	103
June	1888	200

Details of requirements are not known.